Central Administrative Tribunal Principal Bench

OA No.2460/2016 MA No.2244/2016

New Delhi this the 26th day of July, 2016

Hon'ble Mr. V.N. Gaur, Member (A)

O.N. Chhibber, S/o Late Shri D.N. Chhibber, Aged about 92 years, Designation: Section Officer (Retd.), Department of Food, R/o R-256, Ground Floor, Greater Kailash-1, New Delhi-110048.

...applicant

(By Advocate: Ms. Madhumita Bhattacharjee)

Versus

- Union of India, Ministry of Health & Family Welfare, Through its Secretary, Nirman Bhawan, Maulana Azad Road, New Delhi-110011.
- 2. The Additional Director, Central Government Health Scheme, CGHS Building, R.K. Puram, Sector-12, New Delhi-110022.
- 3. The Director General, Central Government Health Scheme, CGHS Building, R.K. Puram, Sector-12, New Delhi-110022.

...respondents

ORDER (ORAL)

The applicant is a 92 years old retired Section Officer in the Department of Food, Government of India, and a CGHS beneficiary.

2. The applicant for his treatment in National Heart Institute had submitted medical bills amounting to Rs.4,41,054/- for reimbursement to respondent No.2, however, the same has not been reimbursed as yet. The applicant

submitted a representation on 10.12.2014 and reminders on 24.03.15, 20.07.2015, 09.05.2016 and last reminder being dated 15.06.2016. It is further submitted by the learned counsel that earlier also, similar situation had arisen when the applicant was forced to come to this Tribunal in OA No.568/2006, which was disposed of on 20.09.2006, with a direction to the respondents to reimburse the amount that was claimed in that OA and only thereafter, the respondents made the necessary payments.

- 3. Heard the learned counsel.
- 4. In view of the position explained above and the fact that the representation of the applicant is yet to be decided by the respondents, this OA is disposed of at admission stage itself, with a direction to the respondents to consider the representation of the applicant dated 10.12.2014 and pass a speaking and reasoned order. He may also be reimbursed the medical expenses, which he has claimed, as per his entitlement according to the rules. This may be done within a period of one month from the date of receipt of a certified copy of this order.
- 5. Needless to mention that in case the applicant still remains aggrieved by the order to be passed by the respondents, he would be at liberty to assail the same in a fresh cause of action, if so advised.

MA No.2244/2016

In view of the above order passed in OA, the MA stands disposed of.

(V.N. Gaur) Member (A)

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